The West Bengal Premises Rent Control (Temporary Provisions) (Barrackpore and Tollygunge) (Validation) Act, 1955

Act 12 of 1955

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Tollygunge, Rent Control, Validation Act
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[19th April, 1955.]

An Act to validate certain matters relating to the application of the West Bengal Premises Rent Control (Temporary Provisions) Act, 1950, in Barrackpore and Tollygunge.

It is hereby enacted in the Sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:

1. This Act may be called the West Bengal Premises Rent Control (Temporary Provisions) (Barrackpore and Tollygunge) (Validation) Act, 1955.

2. In this Act, unless the context otherwise requires,—
   (a) "the Act" means the West Bengal Premises Rent Control (Temporary Provisions) Act, 1950 as in force for the time being and includes the rules made thereunder;
   (b) "Tollygunge" means the area formerly comprised within the Municipality of Tollygunge which has been included within Calcutta, as from the 1st day of April, 1953 by notification under section 594 of the Calcutta Municipal Act, 1951;
   (c) expressions used in this Act and not otherwise defined have the same meaning as in the Act.

3. (1) notwithstanding any defect in law, Shri R. K. Shome, Sub-Deputy Magistrate and Sub-Divisional Collector shall be deemed to be and to have always been the Controller for the Barrackpore sub-division of the 24-Parganas district for the period between the 8th day of January, 1951 and the 8th day of April, 1953, both days inclusive.

   (2) Notwithstanding the inclusion of Tollygunge within Calcutta, as from the 1st day of April, 1953, by notification under section 594 of the Calcutta Municipal Act, 1951, the Collector for the North Sub-division of the 24-Parganas district shall be deemed to be and to have always been as components in deal with cases filed and deposits made with him under the Act before the expiry of the 31st day of March, 1954 in respect of premises in Tollygunge, as if Tollygunge had never been included in Calcutta.

The Statement of Objects and Reasons are the Calcutta Gazette, Extraordinary, dated the 13th February, 1955, Pt. II, page 130. For proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of the West Bengal Legislative Assembly held on the 23rd March, 1955, and its proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of the West Bengal Legislative Council held on the 30th March, 1955.